

to enable them to function as effective grassroot bodies?

**THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (SHRI UTTMBHAI H. PATEL):** (a) to (e) Yes, Sir. The states where elected Panchayats are not in position at any level have been appraised of the legal position that the Constitution does not contemplate any situation where panchayati raj institutions are not in position. The elections to Zila Parishads only are due in the State of Goa, Himachal Pradesh, Manipur and Orissa. They have also been advised to conduct elections at the earliest. It is for the State Governments to devolve powers and functions to panchayats as this subject falls within the purview of State Governments?

**Ad hoc Promotion to the Grade of Section Officer**

1683. **SHRI JANARDAN YADAV:** Will the **PRIME MINISTER** be pleased to state:

(a) whether there is any provision for reservation of posts for SC/ST in ad hoc promotion from assistant Grade to Section Officer Grade in the Central Secretariat Service;

(b) if so, the details thereof;

(c) whether any concession to SC and ST people in respect of years of service in Assistant Grade is available for such promotion from Assistant Grade to Section Officer Grade; and

(d) if so, the details thereof, alongwith the conditions, if any?

**THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCE AND PENSIONS (SHRIMATI MARGARET ALVA):** (a) to (d) The Central Secretariat Service Rules provide for concessions to the SC/ST category Assistants in respect of years of service in promotions to the Grade of Section Officer. The principles laid down

in the O.M. No. 36011/1483-Estt. (SCT) dated 30th April, 1983 and dt. 30th Sept., 1983 provide for reservation of posts for SC/ST in ad hoc promotions also. The Section Officer Grade of the Central Secretariat Service is decentralised among 33 cadres. Ad hoc promotion to the SOs Grade are, therefore, made by the respective cadre controlling authorities, after taking into account the requisite number of vacancies

**Allotment of Quarters in DAE**

1684. **SHRI VIREN J. SHAH:**  
**SHRI PRAMOD MAHAJAN:**

Will the **PRIME MINISTER** be pleased to state:

(a) whether Department of Atomic Energy (DAE) has taken a final decision regarding allotment of quarters at Bombay on the basis of the recommendations of the Committee constituted on 8th July, 1994, as directed by CAT, Bombay on 27th July, 1994 particularly regarding recommendations 8.1.8 and 8.1.11;

(b) if so, the details thereof;

(c) if decision is not as per recommendations, the reasons thereof;

(d) whether the plinth area norms stipulated by Ministry of Urban Development for categorisation of quarters is followed by DAE at Bombay; and

(e) if not, the reasons thereof and how it will give justice to scientists and engineers working in BARC?

**THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI BHUVNESH CHATURVEDI):** (a) Yes, Sir.

(b) The Department of Atomic Energy has decided that the residential quarters at Bombay would be re-categorised on the basis of a combination of plinth area and living area norms and that Category 'D' type quarters would be allotted on the basis of service seniority and pay seniority in the ratio of 1:1.